

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.463/MP/2014
along with I.A. No. 40/2019**

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439/kWh for the balance period of Power Purchase Agreement (Interlocutory application for bringing on record additional documents)

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEPDCL & Ors.

Diary No. 1554 in OP No.70/2012

Subject : Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2.5.2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dated 30.12.2006 in OP No.19 of 2006.

Petitioner : APEPDCL & Ors.

Respondents : GMR Vemagiri Power Generation Limited

Diary No. 1555 in OP No.71/2012

Subject : Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEPDCL & Ors.

Diary No. 1556 in OP No.72/2012

Subject : Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439 Ps KWH for the balance period of the PPA.

Petitioner : GMR Vemagiri Power Generation Limited.

Respondents : APEPDCL & Ors.

Date of Hearing : **9.11.2021**



Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Sajan Poovayya, Senior Advocate, GVPGL
Shri Pratibhanu Singh Kharola, Advocate, GVPGL
Ms. Divya Chaturvedi, Advocate, GVPGL
Shri Saransh Shaw, Advocate, GVPGL
Shri Chetan Garg, Advocate, GVPGL
Shri Ashwani Kumar Maini, GVPGL
Shri Sandeep Rajpurohit, GVPGL
Shri Basava Prabhu Patil, Senior Advocate, AP and Telangana Discoms
Shri Sidhant Kumar, Advocate, AP Discoms
Ms. Manyaa Chandok, AP Discoms
Shri Anand K. Ganesan, Advocate, Telangana Discoms
Shri Ashwin Ramanathan, Advocate, Telangana Discoms
Ms. Harsha Manav, Advocate, Telangana Discoms

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the matters could not be taken up for hearing. Accordingly, the Commission adjourned the hearing.
3. These Petitions shall be listed in due course, for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

